

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH ' C ' NEW DLEHI**

**BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER
AND
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER**

**ITA No. 9554/Del/2019
Assessment Year: 2015-16**

Experion Hospitality Pvt. Ltd., vs. ACIT, Circle 8(2),
F-9, FF, Manish Plaza 1, New Delhi.
Plot No. 7, MLU Sec.-10,
Dwarka, New Delhi

PAN : AACCG5418P
(Appellant)

(Respondent)

Appellant by : None
Respondent by: Sh. M. Barnwal, Sr. DR

Date of hearing: 25/02/2021
Date of order : 25/02/2021

ORDER

PER R.K PANDA, AM:

This appeal by the assessee for the assessment year 2015-16 is directed against the order of Ld. CIT(A)-34, New Delhi dated 16.09.2019.

2. None has appeared on behalf of the assessee at the time of virtual hearing before us. The assessee, however, vide its letter dated 17.02.2021 has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the "Vivad Se Vishwas

Scheme, 2020". A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Order was announced in the open court on conclusion of Virtual Hearing on this 25th day of February, 2021.

Sd/-
(K. NARASIMHA CHARY)
JUDICIAL MEMBER

Sd/-
(R.K. PANDA)
ACCOUNTANT MEMBER

Dated: 25/02/2021
'aks'